

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

B

O.A. No. 41/93 to O.A./27/93  
Ex No. O.A./27/93 to O.A./33/93 and  
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM:



The Hon'ble Mr. N.B.Patel  
The Hon'ble Mr. V.Radhakrishnan

: Vice Chairman

: Admn. Member

1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through  
The Secretary,  
Ministry of Telecommunication,  
Sanchar Bhavan,  
New Delhi.

2. Telecommunication District Manager,  
Office of the Telecommunication,  
District Manager,  
Nadiad.

3. Sub Divisional Officer,  
Office of the Sub Divisional Officer,  
Telegraphs,  
Nadiad.

....respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,  
Vice Chairman



Mr.M.S.Trivedi, learned advocate for  
the applicant.

Mr.Akil Kureshi, learned advocate for  
the respondents.

Mr.Trivedi states that all the applicants have made representations on or about 5th January, '93. Even if some applicants have not made representations, they may now make it within a period of 2 weeks hereof. All the representations received, and , to be received, by the department may be treated as having been received within time. The representations may be considered and decided as expeditiously as possible. The decisions taken on the representations made by the applicants may be communicated to them in writing and in case of any decision to terminate

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the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in

O.A. The M.A. does not survive and stands disposed of accordingly.

Sd/-  
( V.Radhakrishnan )  
Member (A)

Sd/-  
( N.B.Patel )  
Vice Chairman

TRUE COPY

*At Request  
Section Officer  
Central Administrative Tribunal  
Ahmedabad Bench.*

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. OA/19/93 of 199

Transfer Application No. \_\_\_\_\_ Old Writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and  
the case is fit for consignment to the Record Room (Decided).

Dated : 30/03/93

Countersigned :

*Consett/15/3/93*

Section Officer/Court Officer

*R.S. Christian*  
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE on lig 03 OF \$19

NAME OF THE PARTIES D.C. Makwana.

D.C. Markwasser

## VERSUS

U. of I. & 08.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1	Application.	1 to 11
2.	Open order dtd. 12/03/93.	

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted:

C.A.T./JUDICIAL SECTION.

Original Petition No:

CA 19 193

of

1993

Miscellaneous Petition No:

of

Shri D. C. Makwana

Petitioner(s)

Versus.

V. O. India 8 cm

Respondent(s).

This application has been submitted to the Tribunal by

Shri M. S. Trivedi

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The Applications has been found in order and may be given to concerned for fixation of date excepting 1(1)(c), 4, 7(8), 7(6), 8, 213.

The application has not been found in order for the reasons indicated in the check list. The applicant Advocate may be advised to rectify the same within 14 days/draft letter is placed below for signature. Order in case/484/92 may be passed.

ASSTT:

S.O. (J):

6/1/93

D.R. (J):

Leave

KNP24492.